

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR SHRIMATI PHUL-RENU GUHA) : (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

(c) These are under consideration.

STATEMENT

Other points made in the Memorandum submitted by Standing Committee of the Gandhi Centenary International Conference on Prohibition to the Prime Minister

1. Government of India should pay 50% compensation to State Governments on account of loss sustained due to introduction of prohibition.

2. If the majority of adult population of a locality votes or signs against the continuance of an existing liquor shop, the same should be closed.

3. The propaganda in favour of drinking of liquor should be banned.

4. A massive campaign should be launched for effective education of the Youth against drinking of liquor.

5. Central Government servants should be prohibited to drink, at least not in public, or to appear in public while under the influence of liquor.

6. Law should be enacted prohibiting use of alcoholic drinks by drivers.

7. All liquor shops on the road side especially on hill roads should be closed down forthwith.

8. An insurance plan be initiated wherein concessional rates of premium for life, accident and motor policies should be charged from non-drinkers and higher rates from liquor-permit holders.

9. The Election law and Rules should be so amended that every candidate standing for Parliament or a State Legislature should subscribe allegiance not only to the constitution but also to the Principles contained in the Fundamental Rights & the Directive Principles, particularly concerning prohibition.

BHILAI STEEL PLANT

33. SHRI LAL K. ADVANI :

DR. BHAI MAHAVIR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the Bhilai Steel Plant had some time back invited tenders in respect of the supply of coke from its coke ovens;

(b) whether the Government of Madhya Pradesh have recommended some specific concern and asked the Plant management to supply the entire coke stock to that concern, irrespective of the tenders;

(c) whether the Bhilai management have agreed to this proposal; and

(d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) and (b) No, Sir.

(c) and (d) Do not arise.

विधान परिषदों का उत्सादन

34. श्री जगदम्बी प्रसाद यादव :

श्री मान सिंह वर्मा :

क्या बि.ए. तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन राज्यों में विधान परिषद अभी तक कार्य कर रही है और क्या सरकार संविधान में इस आशय का कोई संशोधन करने का विचार रखती है कि सभी राज्यों में केवल विधान सभाएं हों, और

(ख) यदि हाँ, तो इस सम्बन्ध में कब तक संशोधन प्रस्तुत किए जाने की संभावना है ?

†[ABOLITION OF LEGISLATIVE COUNCILS]

34. SHRI J. P. YADAV :

SHRI MAN SINGH VARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the names of the States in which the Legislative council are still

†[] English translation.

functioning and whether Government propose to bring forth any amendment in the Constitution to the effect that all the States should have only Legislative Assemblies; and

(b) if so, the time by when an amendment in this regard is likely to be brought?]

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मोहम्मद युनुस सलीम) :

(क) विधान परिषदे निम्नलिखित राज्यों में काम कर रही है.—

- (i) आन्ध्र प्रदेश
- (ii) बिहार
- (iii) महाराष्ट्र
- (iv) मैसूर
- (v) उत्तर प्रदेश और
- (vi) तमिल नाडु

संविधान में इस आशय का संशोधन करने की कोई प्रस्तावना सरकार के विचाराधीन नहीं है कि सब राज्यों में केवल विधान सभाएं ही हों।

(ख) प्रश्न ही नहीं उठता।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM) : (a) Legislative Councils are functioning in the following States :

- (i) Andhra Pradesh
- (ii) Bihar
- (iii) Maharashtra
- (iv) Mysore
- (v) Uttar Pradesh and
- (vi) Tamil Nadu.

There is no proposal under consideration of the Government to amend the Constitution to the effect that all States should have only Legislative Assemblies.

(b) Does not arise.]

COMMITTEE UNDER MINISTRY OF RAILWAYS

35. SHRI SITARAM JAIPURIA : Will the Minister of RAILWAYS be pleased to state :

(a) the names of the various committees under the Ministry of Railways;

(b) whether it is a fact that non-officials are also serving on these committee; and

(c) if so, the number and the names of such persons serving on each committee.

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) :

(a) There are two standing Committees viz., (1) National Railway User's Consultative Council and (2) Indian Railways Equipment Advisory Committee. There is also, at present, one *ad hoc* Committee, known as the Railway Claims Committee.

(b) Yes.

(c) 1. National Railway Users' Consultative Council=59,

2. Indian Railway Equipment Advisory Committee=13,

3. Railway Claim Committee=1.

The names of the non-official members on each Committee are indicated in the enclosed Annexure. [See Appendix LXXII, Annexure No. 2].

The tenure of the Indian Railways Equipment Advisory Committee has expired and a new Committee will be reconstituted shortly.

MONOPOLIES COMMISSION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT

36. SHRI SITARAM JAIPURIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the steps so far taken by Government to constitute a Monopolies Commission under the Monopolies and Restrictive Trade Practices Act; and

(b) whether the Commission